

ITEM NO.9

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 31536/2023

(Arising out of impugned final judgment and order dated 22-02-2023 in WC No. 1804/2023 29-05-2023 in WRITC No. 1804/2023 passed by the High Court Of Judicature At Allahabad)

PRAYAGRAJ (ALLAHABAD) DEVELOPMENT AUTHORITY & ANR. Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.179724/2023-CONDONATION OF DELAY IN FILING and IA No.179726/2023-EXEMPTION FROM FILING O.T.)

Date : 12-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Ashok Kumar Sharma, Sr. Adv.
Mr. Vibhav Mishra, AOR
Mr. Kshitij Mudgal, Adv.
Ms. Megha Gaur, Adv.

For Respondent(s) Mr. Bharat Sangal, Sr. Adv.
Mr. Nagarkatti Kartik Uday, AOR
Ms. Babita Kushwaha, Adv.
Mr. Kartik Vashisht, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Nagarkatti Kartik Uday, learned Advocate on Record accepts notice on behalf of respondent no.2. Hence, issue of formal notice to the said respondent is dispensed.

Issue notice to the remaining respondents.

In the meanwhile, there shall be interim stay of the impugned order.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR